

(c) whether it is a fact that this scheme was prepared, on the basis of the number of revenue and forest villages in the country and if so, the number of forest villages out of them included under the scheme, so far; and

(d) the details of number of villages in which this scheme has been extended since 2005, so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), 921 projects are sanctioned in the country during Tenth, Eleventh and Twelfth Plan of RGGVY, covering electrification of 1.24 lakh un-electrified villages, intensive electrification of 6.04 lakh villages and release of free electricity connections to 4.08 crore BPL households.

The Government of India has approved continuation of RGGVY for Twelfth Five Year Plan in September, 2013 with the aim to cover all the remaining un-electrified census villages and the habitations having population above 100.

(b) A capital subsidy of ₹ 21650.76 crore was disbursed by Rural Electrification Corporation during Eleventh Five Year Plan.

(c) The un-electrified census / revenue villages including forest villages, as proposed by the respective State Governments, have been covered for electrification under Rajiv Gandhi Grameen Vidyutikaran Yojana.

(d) Cumulatively, as on 30.06.2014, the electrification works in 1.08 lakh un-electrified villages and intensive electrification of 3.08 lakh electrified villages have been completed and free electricity connections to 2.18 crore BPL households have been released in the country under Tenth and Eleventh Plan.

Objection to Uri hydroelectric project

2688. SHRI G.N. RATANPURI: Will the Minister of POWER be pleased to state:

(a) whether the objections raised by MLA Uri regarding Uri hydroelectric project-II running without requisite permission from J&K Government is based on facts;

(b) whether Uri 1st and 2nd power projects have all the requisite permissions;

(c) the area of land purchased for these two projects and the rates of total amount paid as compensation; and

(d) the area of forest/community/State/grazing land acquired for different NHPC power projects in the State and the terms of its acquisition?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) No, Sir. Uri Hydro Electric Project-II is one of the seven projects entrusted to NHPC for execution in Central sector in pursuance of an MoU signed on 20.07.2000 between Govt. of J&K and Government of India.

(b) NHPC has executed Uri-I and Uri-II Projects after obtaining all statutory clearances from concerned authorities.

(c) Details regarding the area of land purchased for these two power projects and the rates and total amount paid as compensation are as under:

Uri-I: The land acquired for the Uri power station as per records is 249.5 Ha and compensation paid for acquisition is ₹ 10.44 crores. The rate of land as approved by J&K Government was from ₹ 5000 to ₹ 34000 per kanal depending upon category of land.

Uri-II: The land acquired for the Uri-II power station as per records is 177.75 ha and compensation amount is ₹49.44 crores. The rate of land as approved by J&K Government varies from ₹50,000 to ₹1,00,000 per kanal depending upon classification of land.

(d) Details regarding the area of forest/community/State/grazing land acquired for different NHPC power projects in J&K and the terms of its acquisition are given in Statement.

Statement

*Details regarding the area of Forest/Community/State Grazing Land
acquired for different NHPC Projects*

| Power Projects | Forest land (in ha) | Govt./revenue land (in ha) | Private land (in ha) | Total land (in ha) | Terms of land acquisition |
|----------------|---------------------|----------------------------|---------------------------|--------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Uri-I | 54 | 55.5 | 2808 kanal (140 ha) | 249.5 | MoEF accorded no objection for diversion of forest land for the Uri project. For other lands, land was acquired by Government of India through J&K State Government for the possession of NHPC Ltd, as per available records. |
| Uri-II | Nil | 57 | 121 ha | 178 | Private and Government land was acquired by way of Compulsory Acquisition under the Provisions of J & K Land Acquisition Act 1894/1934 by J & K Government as applicable for NHPC |

| 1 | 2 | 3 | 4 | 5 | 6 |
|--------------|---------|---|------------------------------|---------|--|
| Nimoo Bazgo | Nil | 7272 Kanal & 02 Marla (364 ha) | 278 Kanal & 05 Marla (14 ha) | 378 | <p>Since No Forest Land involved in the Project, NoC was obtained from State Govt. under J & K Forest conservation Act 1997.</p> <p>land measuring 7272 Kanal-02 Marla was acquired from transfer from State Land</p> <p>Private land acquired by mutation of Private land and mutation of land measuring 8 Kanal -13 Marla is under process.</p> |
| Chutak | 0 | 51.1757 | 18.62 ha | 69.7975 | <p>Private land was acquired through the sale deed.</p> <p>Jammu Kashmir Power Development Corporation (JKPDC) has transferred 3.99 ha land to NHPC.</p> <p>0.4375 ha land acquired from Power Development Department (PDD) through lease deed for 99 years.</p> <p>State Government acquired through lease deed for 40 years.</p> |
| Sewa-II | 49.9475 | | 68.6085 | 118.556 | <p>Forest land was acquired as per the procedure laid down in the J & K forest conservation Act 1997.</p> <p>Private land acquired on lease hold for 99 years.</p> |
| Dulhasti | 1.1 | 75.64 | 127.84 | 204.58 | <p>MoEF accorded no objection for diversion of forest land for the Dulhasti Project.</p> <p>The land was acquired through lease as per J & K Govt. Cabinet decision.</p> |
| Kishan-ganga | 125 | 146 (including 68ha Shamlat plus 19ha other type) | 108 | 379 | <p>Acquisition in Power house site through compulsory land Acquisition as per J & K Land acquisition Act for construction of Power House.</p> <p>Acquisition in Dam site / residential colony at Gurez done by district administration through Private Negotiation Committee (PNC) headed by Deputy Commissioner, Bandipora for land required for Dam and Reservoir as per the provision of J & K Land Acquisition Act.</p> <p>Transfer of forest land <i>vide</i> J & K Govt. order No. 219-FST of 2008 dated 27.05.2008, after accorded of Forest Clearance.</p> |